MR. DEPUTY CHAIRMAN: I will now put the main motion to vote: The question is:

"That the Bill to provide for the protection and improvement of environment and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 26 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI Z. R. ANSARI: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

ANNOUNCEMENT RE: SUPPLE-MENTARY BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform hon. Members Shri V. N. Gadgil, Minister of Information and Broadcasting, will make a statement today on the recommendations made by the Second Press Commission. Thereafter, Shri M. Arunachalam, Minister of State in the Department of Industrial Development will make a statement on the decision of a U.S. court on form-non-conveniens—Bhopal gas disaster.

The statements will be made at the end of the Business, entered in today's agenda.

I have also to inform the Members that before we take up the next item on the agenda, a newly nominated Member of the Rajya Sabha will be taking oath.

MEMBER SWORN

Shrimati Amrita Pritam (Nomi-nated).

THE WILD LIFE (PROTECTION)
AMENDMENT BILL, 1986

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): Sir, I beg to move:

"That the Bill further to amend the Wild Life (Protection) Act. 1972, as passed by the Lok Sabha, be taken into consideration."

The wild Life (Protection) Act, enacted in 1972, provides uniform legislation for wildlife conservation efforts throughout the country, with the exception of Jammu and Kashmir which has its own act enacted in 1978.

Since 1972, with the changing times the Wild Life (Protection) Act has been found wanting to deal with various aspects of wildlife conservation. While comprehensive proposals for amendment of the Act are being finalised, the aspect of trade or commerce relating to endangered species of wild animals is causing serious concern and needs urgent attention.

Next to habitat destruction, the major cause of wild life depletion has been its commercial exploitation. This is true of India as it is elsewhere. The most serious offences today under the Wild Life (Protection) Act are those which pertain to poaching for purposes of sale. or trade offences. A ban on the trade and taxidermy of animals and articles therefrom, which are endanger-

[Shri Z. R. Ansari]

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ed or gravely reduced, must be now enforced if these animals are to be given a reprieve.

The Bill under consideration. therefore, seeks to amend the 1972 Act to prohibit trade or commerce in specified wild animals and derivatives. There is no internal market for such items and since export is banned these are being smuggled out of the country foreign markets at huge profits. This clandestine trade places a great pressure on the wild populations of such animals. thus, endangering their survival. Poaching of wild elephants for ivory is a case in point. It is noteworthy that poaching for ivory is almost entirely confined to South Indian States which are main centres of ivory carving. Today there is no restriction in the carving of ivory articles and its sale and the ivory illegally acquired from Indian elephants is thus easily mixed with ivory imported into India. The animal article stocks declared by the traders at the time of commencement of the Wild Life (Protection) Act, 1972. are still used as a cover for illicit trade. Through the proposed amendment a general provision is sought to be made to deal with the continuing trade in all those species of wild animals which are threatened on this account. Such species will be transferred to Schedule II Part II. This is besides those already listed in Schedule I and the provisions of the Act are being amended to prohibit trade in such animals or their derivatives. All these animals will be designated as scheduled animals. A period of two months is being specified to provide an opportunity to the traders to dispose of their declare stocks of such specified wild animals within the country, including the government undertakings. After this specified period, no further trade will be permitted and all existing licences would be invalid thereafter. No further licence would be

granted for internal trade on the specified wild animals or their derivatives, in future. An exemption is being given only to notified Government of India undertakings who can purchase stocks through licences during the specified period of two months, for manufacturing articles exclusively for export.

At present, there is no restriction on the manufacture of articles made of and trade in ivory from the Indian elephants. The provisions in the Act grant an exemption for this purpose which is being deleted to ban this trade. However, the manufacture of and trade in articles made of imported ivory would continue to be permitted but regulated under licence granted under the Act. For contravention of any of the provisions of the Act. For contravention of any of the amending Act, a stricter penalty and punishment than presently available under the Act is being prescrib-

Sir, with these words I commend that the Bill be taken into consideration.

The question was proposed.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, we had scheduled caste, we had scheduled tribe; now we have a scheduled animal. When are you going to have a scheduled list of Ministers?

SHRI R. RAMAKRISHNAN (Tamil Nadu): Sir, I beg to move:

That the Bill further to amend the Wild Life (Protection) Act, 1972, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:

1. Shri K. Mohanan

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- 2. Shri R. Mohanarangam
- 3. Shri P. Babul Reddy

4. Shrimati Renuka Chowdhury

The Wild Life

(Protection)

- 5. Shri Chitta Basu
 - 6. Shri Sankar Prasad Mitra
 - 7. Shri Ghulam Rasool Matto
 - 8. Shri Jaswant Singh
 - 9. Shrimati Amarjit Kaur
 - 10. Shri Ramchandra Bharadwaj
 - 11. Shri M. Kalyanasundaram
 - 12. Shri S. W. Dhabe
 - 13. Shri V. Gopalsamy
 - 14. Shri B. V. Abdulla Koya
 - 15. Shri R. Ramakrishnan

with instructons to report by the end of the next Session.

The question was proposed.

DR. R. K. PODDAR (West Bengal): Mr. Deputy Chairman, Sir. I welcome the Motion bringing forth this Bill for the consideration of the House, but I would request the Minister to kindly enlarge the ambit of this Bill because the Bill only restricts the species which are already endangered. If we are careless, there are many species which are not yet endangered and are going to be in danger in furture. So I would like to support Mr. Ramakrishnan's suggestion that the Bill be referred to a Select Committee which should elicit opinion from various sectors-of academic community, naturalists, environmentalists etc. I can give you an example. You know that the frog's legs are a delicacy in many countries and in Eastern India people are catching frogs and exporting them outside. Now frogs are not an endangered species. But the frogs usually eat up many insects which are harmful to the crops. So if you reduce the population of frogs. the population of harmful insects increases. Apparently people think that endangered species are like tiger lions or ivory-giving elephants. would humbly request the Minister to agree to Mr. Ramakrishnan's proposition and refer the Bill to a Select Committee which can elicit opinion from the public. Thank pou.

श्री कल्पनाथ राय (उत्तर प्रदेश): ग्रादरणीय उपसभापित महोदय, हमारे माननीय मंत्री जी जो बिल सदन के सामने लाये हैं उसका समर्थन करने के लिए में खड़ा हूं। वन्य जीव (संरक्षण) ग्रिधिनियम, 1972 वन्य प्राणियों ग्रौर पिक्षयों के संरक्षण के लिए ग्रौर उससे संबधित या उसके ग्रानुषंगिक विपयों के लिए उपबंध करता है।

ग्रधिनियम की स्कीम के ग्रधीन वन्य प्राणियो, प्राणी वस्तुग्रों ग्रौर ट्रा-फियों के देश में व्यापार या वाणिज्य की ग्रनजा है ग्रौर उसको ग्रध्याय 5 के ग्रधीन विनियमित किया जाता है। वन्य प्राणियों या उनकी वस्तुग्रों या उनके व्यत्पन्नों के लिए देश में बहुत कम मांग है। अतः देश में व्यापार के लिए अर्जित स्टाक को विदेश के बाजारों में मांग परी करने के लिए तस्करी की जानी है। छुपे तौर पर इस व्यापार को श्रनधि-कृत हस्तक्षेप के ग्रवैध ग्राचरण द्वारा दुष्प्रेरित किया जाता है जिसमे कि हमारे वन्य प्राणियों ग्रौर पक्षियो की बहुत हानि हुई है। वन्य जीव (संरक्षण) ग्रधिनियम, 1972 के प्रारम्भ पर व्यापा-रियों द्वारा घोषित किए गए स्टाक का ग्रब भी ऐसे व्यापार के लिए ग्राड के रूप में उपयोग किया जाता है। कुछ वन्य जातियों के प्राणियों के चर्म के ऋजित घोषित स्टाक को करने के प्रयासों को भी वांछित सफलता नहीं मिली है। इसका मुख्य कारण यह है कि म्रधिकांश व्यापारी ग्रपना स्टाक छोड़ना नहीं चाहते हैं। श्रीर इस प्रकार ग्रवंध कार्यकलापों के लिए ग्रपने मास को खोना नहीं चाहते हैं। ग्रहः यह म्रावश्यक है कि कुछ विनिर्दिष्ट बन्ब प्राणियों या उनके व्युत्पन्ना के व्यापार का प्रतिषेध करने के लिए अधिनियम कायशोचित रूप से संशोधन किया जाय। ग्रत: यह उपबंध करने का प्रस्ताव है कि किसी को भी ग्रिधिनियम की अपन-

श्रिके व ल्पनाथ राय]

रूची 1 या अनुसूची 2 में विनिर्दिष्ट बन्ध प्रणियो यो उनके व्यत्पन्नी का स्बोधन इधिनियम के प्रारंभ से १ मार्च या इस तारीख से, जिस्को ग्रिधिनियम के उपवध्ये के प्रधीन जारी की गई श्रष्टिर्चना द्वारा श्रनसूची 1 या श्रनसूची 2 वे भग 2 में विसी वन्य प्राणी को सम्मिल्त किया जाता है, दो मास की प्रवधि के पश्चात व्यापार करने की ष्टन्जा नही हेगी । श्रांतरिक व्यापार के लिए रभी विद्यमान अनुकारितयां उसके पश्चात अविधिमान्य हो जादेंगी इसके श्रतिरियत भविष्य में ऐसे दन्य प्राणियों या उनके व्यत्पन्नों के ग्रांतरिक व्यापार के लिए कोई नयी भ्रमज्ञाप्त नही दी जायेगी । भारत सरकार के केवल ऐसे भ्रधिमुचित उपत्रमों को छट दी जा रही है जो दो मास की विनिर्दिष्ट श्रवधि के दौरान श्रनज्ञाप्तिधारियों स्टाक का, केवल निर्यात के लिए उनसे वस्तुग्रों का विनिर्माण करने के लिए, त्रयं कर सकते है। इस समय धारा 44(1) के दूसरे परन्त्क के ग्रधीन हाथी दांत के व्याारियों को उपलब्ध छट भी समाप्त की जा रही है जिससे कि भारतीय हाथी दांत में व्यातार करने को पूर्ण रूप से वर्जित किया जा सके भौर साथ साथ भ्रायातित हाथी दांत से बनायी गई वस्तुन्त्रों के विनिर्माण और व्यापार के कुछ विनियमन के लिए उपबन्ध किया जा तके । यह विधेयक उपयवत उद्देश्यो की पूर्ति के लिए

श्रादरणीय उपसभापति महोदय, संि-धान के नीति निर्देशक तत्वों के ग्रंदर यह कहा गया है कि:

"48. The State shall endeavour to organise agriculture and animal husbandry on modern and tific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter of cows and raives and other milch and draught cattle "

ग्राहरणीय स्वरंभापति महीतय, मझे निष्टेदन यह करना है कि हमारे देश के

श्रंदर पश ग्रौर पक्षियों का बहुत ज्यादा महत्व हैं। सातवीं पंचवर्षीय योजना के माध्यम से हमने राष्ट्र के सामने संकल्प विया है कि उत्पादन भीर उत्पादकता ही हमारा मूल उद्देश्य है । हिन्दुस्तान एक कृषि प्रधान देश है ग्रौर हिन्दुस्तान वं भ्रर्थ-व्यवस्था वृषि से संचालित होती है। तो जहां इस मल्क में खेती है वहां इस मल्क में पश धन भी है, वहीं इस मत्क में पेड श्रीर फल भी हिन्द्रस्तान की भौगीलिक स्थिति को देखते हए हिन्द्रतान को ग्राधिक दल्टि से मज-बुत बनाने के लिए पश-पक्षियो का संर-क्षण ग्रति ग्रावश्यक है। (समय की घटी) ब्रादरणीय उपसभापति महोदय, हमारे देश के ग्रंदर 1947 के ग्रीर ग्राज के बीच में पश धन में लगातार कमी हुई है। जिसके कारण हमारे देश की जनता

MR. DEPUTY CHAIRMAN. Flease conclude. I will call Mr. Ramakrishnan now.

श्री कल्पनाथ राय : को पौष्टिक श्राहार नहीं मिलता

MR. DEPUTY CHAIRMAN: Please sit down. Mr. Ramakrishnan.

था: इत्पनाथ रघ: यह काई तरीका है । बोलने दीजिए । दो मिनट टाइम दे दीजिए

MR. DEPUTY CHAIRMAN: Please sit down. I have called Mr. Ramakrishnan.

श्री कल्पनाथ राग : दो मिनट दे दी जिए।

श्रं एपसभापति : बैठ जाइये । पाँच मिनट टाइम था।

श्र टल्पनाथ राम ऐसा मत कीजिए (व्यवधान)...ग्ररे यह क्या गजन कर रहे हैं। एक मिनट... ऐसा कीजिए। ... (व्यवधान)...

ससंदीय कायं विश्वाग में राज्य मंत्री (श्री सोता राम केंसरा) : ऐसा मत बोलिये (व्यवधान)...

श्री कल्पनाथ गय: मैं एक मिनट में खत्म करता हूं आदरणीय उपसभापति महोदन, इन शब्दों के साथ मैं इस स्ताव का समर्थन करता हूँ और आपको धन्यवाद देता हं

SHRI NIRMAL CHATTERJEE: Sir, this is not the way to discuss Bills and pass them...? (Interruptions). Can we proceed in this manner?—I want to ask you very frankly. When it was discussed in the Business Advisory Committee, some of us. in a muted manner though, protested that this one hour business is not a really serious business.

MR. DEPUTY CHAIRMAN: That is true, but anyway we have agreed.

SHRI NIRMAL CHATTERJEE: I am just requesting you to consider that when some fresh items involving the entire country are coming up, asking anybody to speak only for two or three minutes is not proper... (Interruptions) . . .

SHRI SITARAM KESRI: Mr. Chatterjee, today you have developed something new. The other day you said something else.

SHRI NIRMAL CHATTERJEE: Is it consistent with the dignity of the House? I am co-operating. I am offering that I will not speak on the next Bil'. But is it all right? We should function in a manner that such things do not happen.

श्री सीताराम केतरी : मैंने श्रापपे निवंदन किया है। श्रपनी श्रीर में बों ने बंग्ने का मेंने समय निष्चित किया हैं चिक हमारे माननीय सदस्य भी बोलन बाले हैं । इसलिए प्रेरा श्रापमे निवदन है कि जहां तक इन की श्रोर में बोलन का प्रकृत है उस पर हम किसी तरह का दखल नहीं देते हैं। मगर हमारे दल की श्रोर से जिनको होलने का मैंने

समय निश्चित किया हैं उसके अनुसार (व्यवधान) आज आपको बड़ी हमदर्दी है (व्यवधान)

SHRI NIRMAL CHATTERJEE: With the permission of the Chair, the point is not that you control your speakers. We do not like that either because it is the responsible House. If there is any issue to be threshed out why should your party Members also not speak? Many important issues crop up.

श्री सीत राम केसरी : बहुत इम्पोटेंट इक्ष्यु है उस े अनुसार हमने सब का समय लगा दिया है कि इतना समय बोले।

SHRI NIRMAL CHATTERJEE: The point is not whether we should be partisan. The point is, we are debating certain things, discussing them for the entire country. Important issues are involved. If you say that our people will not speak and if we say that our people will not speak, what is the use of this important House? This is not what should be done. Just a minute.

I do not know what the solution is today. But I will urge upon the Government that in future in planning the session and the number of Bills to be debated, they should take this into account and fix the number of days adequately.

SHRI SITARAM KESRI: Every time it is taken.

SHRI NIRMAL CHATTERJEE: Today we are making an offer that we will not speak on the Bills to satisfy your ego or conscience.

श्री सोताराम केसरी : नो नो, ईगो की बात नहीं है।

SHRI NIRMAL CHATTERJEE:
This House becomes useless.

श्री सीताराम केउरी मेरा श्रापमे इतना ही निवेदन है कि श्रापका भी समय [RAJYA SABHA]

िश्रो सीताराभ केस $\dot{f x}$ ांf I

निर्धारित है ग्रौर हमारे पास भी समय निर्घारित हैं। हम उस समय के अन्तर्गत ग्रपने साथियों को समय देते हैं। जब समय निर्धारित करते है तो म्रक्सर होता यह है कि माननीय सदस्य ग्रपने निर्धारित समय से बहुत ज्यादा समय ले लेते हैं जिसका नतीजा यह होता है कि हमारे दूसरे भाईयो को उससे सफर करना पड़ता है । इसलिए मैंने निवेदन किया है कि जहां तक डिबेट का प्रश्न है (व्यवधान) मेरी ग्रापसे प्रार्थना है कि जो भी सब्जेक्ट जैसा हो उस के ग्रनसार इस सब लोगों को छान-बीन कर के बोलना चाहिए । (व्यवधान)

SHRI NIRMAL CHATTERJEE: I am raising an important point. On any subject, if there is an issue of substance people have to take time.

MR. DEPUTY CHAIRMAN: Please resume your seats. Since this is such an important matter, when we meet in the Business Advisory Committee, we should certainly discuss about the manner in which we have to proceed further in future.

श्री हक्मदेव नारायण यादव (बिहार) : मेरा व्यवस्था का प्रश्न है। हम सदन चलाते हैं कार्य संचालन नियमावली से -ग्रीर कार्य मंद्रणा समिति में जब बैठते हैं तो दल के प्रतिनिधि बैठते हैं लेकिन जब हम सदन में चले ग्राते हैं तो सदन किसी दल का प्रतिनिधि नहीं है। सदन में जितने सदस्य हैं वह सदन के सदस्य हैं, किसी पार्टी के सदस्य नहीं हैं। ग्रगर ग्रापको सभा का करना हो तो करिये, भ्राप कार्यवाही का संवालन कीजिए । जब कल्पनाथ राय जी ने ग्रापको यह कहा कि यह क्या कर रहे हैं तो माननीय केसरी जी मत बोलिये। उनके कहा ऐसा बब धापने इनको बोलने के लिए कहा त्रो उन्होंने कहा कि बैठिये, बोलिये। (व्यवधान)

भी सीताराम केसरी : मेंने इसलिए कहा कि यह अध्यक्ष के सम्मान के खिलाफ पड़ता है। (व्यवधान) मैं नहीं कह रहा हूं बैठिये । (व्यवधान) में बैठने के लिए नहीं कह रहा हू। (व्यवधान)

भी हुकमदेव नारायण यादव : प्राप हम को कैसे बैठा दें गे? हम नहीं बैठेंगे।

श्री सीताराम केसरी : मैं नहीं रहा हूं मापको (व्यवधान) सुनिये (व्यवधान)

श्री हुक्मदेव नारायण यादवः ग्रापकी छड़ी उनके ऊपर चत्रेगी लेकिन ग्रापकी छड़ी हक्मदेव नारायण यादव पर नहीं चलने वाली है। (व्यवधान)

श्री महेंद्र मोहन मिश्र (बिहार) । उपसभापति महोदय . . (व्यवधान)

श्री हुक्मदेव नारायण यादव : ग्रापको कौन-सा मंत्री बनना है (व्यवधान) इससे कुछ नहीं मिलने वाला है (व्यव-धान) हमारा व्यवस्थाका प्रश्न चेयर से

श्री सीता राम केसरी : मैंने यह कहा कि मामनीय सदस्य को चेयर से इस तरह से नहीं बोलना चाहिए, इस तरह से चेयर से सम्बोधन नहीं होता है। मैंने भ्रपने सदस्य को परामर्श दिया और हम ग्रपने सदस्यों को क्या परामर्श देते हैं इसमें ग्रापको...(व्यवधान)

हक्मदेव नारायण यादव । भाप भपने सदस्य को हाउस में डांटेंबे तो हम नहीं डांटने देंगे

श्री सीता राभ केसरी: किसी नहीं डांटते हैं... (व्यवधान) महीं डांटते हैं, हुक्मदेव जी रहने दीजिए... (व्यवधान)

भ्रो हुक्सदेव नारायण यादव । यह संसदीय दल की मीटिंग नहीं है, यह सदन की मीटिंग है । हुम ग्रध्यक्ष के ग्रादेश से बाहर भी चले जायेंगे लेकिन मंत्री का हुक्म इस हाउस में नहीं चलेगा; केसरी जी माफ की जिएना

SHRI VISHVAJIT PRITHVIJIT SINGH (Maharashtra): Mr. Deputy Chairman, Sir, please exercise your authority.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI R. RAMAKRISHNAN: Mr. Deputy-Chairman, Sir, perhaps arising out of this discussion, the House will do well to consider what is being adopted in the American Senate and the House of Representatives that the Member rises and says Mr. Deputy Chairman, Sir and then says I place this on record so that everbody in the whole world can go through what he has spoken. But unfortunately the Indian democracy is different. For a debate to be purposeful it requires a little bit of patience restraint and it was agreed that we will sit late today to pass all the Government business and I hope you will have a little indulgence.

Coming to the point, the Wild Life of India represents a rich and grand heritage of which we are proud and which we have inherited and which has been there from the time immomorial. From the days of the Indus Valley Civilization, in the edicts of Ashoka, in the ruins of Pallavas and Mahabalipuram, Amravati in Mughal and Rajput paintings, these depict wild life in India and also speak of the necessities and the grandour of wild life of India. vast and diverse country like ours with its different claims its many parts are ideally situated for the preservation of the wildlife. Whether It is the heights of the Himalayas or the swamps of the Sundarbans, whether it is the deserts of the Kutch or the highlands of Kerala. I think the flora and fauna are ideal and they promote an ideal habitat for different kinds of wild life. From over 1.001 species of mammals which traversed the length and breadth of the mankind, by 1600 A.D. nearly 358 kinds of mammals had become extinct. Eversince I think a few hundred more have gone out of the scene.

therefore, absolutely necessary that we should take effective steps to protect these species. Therefore, I welcome this Bill and the Amending Bill which has been brought forward by But the reason the Government. why I have given a Motion for reference to the Select Committee that even while the Wild Life Bill was passed in 1972, it was done after one and a half hour debate in the Lok Sabha and one-hour debate in the Raiva Sabha. At that time also some Members asked for a reference of this legislation to the Select Com-Unfortunately at that time mittee. the Minister said already it was too late. Therefore, it was passed. fourteen years have passed, the Wild Life Fund is there, the Indian Centre for Wild Life is also there, but we have had no occasion to review the working of this Act or to see what has been done.

In India, today the Bengal tiger, the Kashmir stag, the Rhino at the Kaziranga sanctuary and a few other mammals are becoming extinct. The Rhinoceros horn is so valuable for so many things that they are being hunted. Therefore, it is necessary that we should be given an opportunity to review the working of this Act.

I am very happy that the Prime Minister recently, when he took a holiday for himself in the Ramthambore sanctuary in Rajasthan near Jaipur, deemed it fit to see that the wild life is protected there.

On this occasion I would only like to say that apart from amending the Act which has been brought forward to protect certain scheduled categories of wild life whether for sale or for meat or whatever it is, it is absolutely necessary that the Government constantly monitors what is being done by the State Governments in this direction. For the Seventh Plan for the entire country for the wild life sanctuaries only Rs. 16 crores have been earmarked. For a State like Tamil Nadu we have got beautiful Vedanthangal Bird Sanctuary and

[Shri R. Ramakrishnan]

we have got a nature conservation scheme. Rarest birds are there. Now we have got the famous Archaeologist Mr. Salım Ali and he will know better about it when he comes. State Government have asked for more funds from the Government. I request the hon. Minister to 'see that these funds are also alloited for the preservation of our Mudumalai sanctuary. Before I conclude, I want to tell the Minister that there less than 11 Bengal Tigers. Therefore, it is absolutely necessary that steps should be taken to protect these also The Interntaional Union for Conservation of Nature and Natural Resources has shown concern about the declining elephant population in Asia and particularly in India. would request the Government to go also into this fact.

Finally, Sir, I request the Minister for Environment and Forests to have a talk with the Minister for Human Resource and Development and see that wild life protection is included in the syllabus for schools and colleges so that our students will get to know about the grandeur of our wild life. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Vishvajit Prithvijit Singh.

SHRI VISHVAJIT PRITHVIJIT SINGH: Mr. Deputy Chairman, Sir....

श्री प्यारे लाल जुंडेलवाल प्रदेश) : ग्राप सांस चढा कर क्यों बोलते हैं ?...(व्यवधान)

श्री विश्तिनत पृथ्वं ति तिह : यह मैं इसलिए चढाता है कि क्या पता इस सदन के बारे में कि वाइल्ड लाइफ कभी यहां भी ग्रा जाए ।...(व्यवधान)

एक माननीय सदस्य : यह उनके लिए तैयारी कर रहे हैं।

श्री विश्वतित पथ्वे जित दिह : यहाँ केवल केसरी जी नहीं, मैं भी तैयार हूं वाइल्ड लाइफ के लिए ।... (व्यवधान)

भी प्यारेलाल खंडेलवाल : केसरी लिए थोडे ही कहा है... (व्यवधान)

SHRI VISHVAJIT PRITHVIJIT SINGH: Mr. Deputy Chairman, Sir. I welcome this Bill brought forward by the hon. Minister. It is very important, because the Foundation of the illegal trade in wild life since times immemorial in this country is based on the 'Trimurti'.

The Vice-Chairman (Shri R. Ramakrishnan) in the Chair]

The triangle of three objects-the musk-the tusk and the Rhino horns. These are the three things which people have been concentrating upon. All these three are used in the international market and they are greatly in demand, because of the fantastic prices. They have been all smuggled out of the country. Musk and Rhino horns were all in the schedule, but this left out the tusk. I am glad that ivory has been included in the schedule. Now, by virtue of this amendment, to that extent, I think it is a very good thing.

As far as schedule 5 goes, I have a. little problem there, because when you are talking about Chapter 5, and the business of amending it to two months, I can understand the anxiety of the hon. Minister, the anxiety of the Government to stop this illegal trade. It is right that the trade is carrying on under an illegal guise showing as an internal trade which is actually being smuggled out. We want to stop that. By virtue of the provision of these two months you cannot stop it. I would like to warn Minister that every time the hon. when he brings in this legislation, he must be very careful to see that the legislation which comes before Parliament is rational, logical and stands the test of common law. We should not suffer on account of these very traders who go to court and get stay orders. Once they get stay orders from the court, they will carry on what they are doing over a period of

a long time. Therefore, I would request the hon. Minister, through you, Mr. Vice-Chairman, Sir. to see that this provision of two months is amended to six months. I know that this cannot be amended now because the Bill is going to be passed. So let it be done through a Presidential Ordinance, then, we can settle it in Parliament later. I feel it should be a reasonable period of time so that they should not be able to go court. Once they go to the court and get stay orders, we are going to be in trouble. This trade will go on and we will not be able to stop it. I would like the Minister to kindly see the ramifications of this problem (Time bell righ) I am just concluding in one minute.

I would like to make one more suggestion. We are talking about poaching and other things. I do not see any reason why we cannot have a task force consisting of ex-servicemen who are familiar with arms and ammunition, hunting and they are acquainted with the areas of wild life. I do not see any reason why we cannot have a large task force of exservicemen to see to the actual implementation of the Wild Life Protection Act. With these words and these two suggestions, I commend this Bill. Thank you.

SHRI D. B. CHANDRA GOWDA (Karnataka): Mr Vice-Chairman, Sir. it is a very happy coincidence that both the Bills, the Environment (Protection) Bill, 1986 and the Wild Life (Protection) Amendment Bill 1986 have come today, the last day of this session. Of course, the Wild Life Bill has a very limited scope, only to control the trade and commerce in wild life, particularly ivory, rhino horn and animal skins.

Now, I have got my own doubt about the amendment to section 44. This amendment controls section 43. Section 44 says: "..a manufacturer of or dealer in any animal article." and so on and so forth. But there is regulation on transfer of animals under section 43. I for one feel that this

amendment does not have an overriding effect on section 43. I do not want to go deep into the matter, as my time is very limited. I would only want a clarification from the hop. Minister.

Sir, on the 9th January, the World Wildlife Fund of India pleaded for saving Indian rhinos, particularly in the Kaziranga sanctuary, where 52 rhinos have been killed to smuggle out their horns. The row over the export of frog-legs must have been brought to the notice of the hon. Minister. Three thousand tonnes of frog-legs valued at a little more than Rs. 3 crores have been exported.

Now, particularly with reference to ivory it is confined to southern India. There are thousands and thousands of artisans who live by running cottage industries specially in ivory items. Now, if you restrict this, how will they live? Does the Government of India, by restricting this through this Bill, allow the State Governments to supply the raw material to keep them alive?

Secondly, unless you prevent poaching-of course, the law is there-this particular illicit trade cannot be controlled or contained. I feel that the Bill has come very late when there are no wild animals who can be poached or illicitly trapped to export the skin or ivory. Therefore, forest conservation is a "must". For wildlife protection, just this Bill is not Something substantial has enough. to be done. And the menace of poaching should be contained. meted out to these animals be not associated with traders alone. ever is responsible for such cruelty should be brought to book. In what form. I leave it to you it being on Animals are the Concurrent List. going away from some of our sanctuaries. For example, from our famous Bandipur sanctuary in Karnataka elephants and other animals are going away for want of water because there is an acute drought situation. For want of water elephants

[Shri D. B. Chandra Gowdal.

being shifted from the sanctuary to sanctuaries. neighbouring Though the Bill has a limited scope-I do realise that—I would still request the honourable Minister to see that this cottage industry, specially with reference to South India so far as ivory is concerned, so far as artisans are concerned, is saved and they should not suffer for want of raw material.

With these words I welcome the Bill and I congratulate the Minister on having brought this Bill, though belatedly.

श्री गुलाम रसूल कार (नाम-निर्देशित) : जनाव वाडम चेयरमेन, जहां तक जंगलात के जानवरों के मतालिक बिल है, मैं इसकी ताइद करता हैं। मैं दो-तीन ग्रल्फाज में ग्रानरेबिल मिनिस्टर इन्चार्ज से पूछना चाहता हूं कि सन 1972 में जब इस कानन को लाग किया गया. तो इसमें बाजाबता जो इस कारबार के साथ तात्लक रखते हैं लोग, उनसे प्रदादोशमार लिए गए कि उनके पास खाम-माल कितना पड़ा हम्रा है। कश्मीर के व्यापारियों के पास से भी खाम-माल के अदादोशमार लिए गए। उन्होने ग्राज तक कुछ हिस्सा उसमें से बाहर भेज दिया और बाकी उनके पास पकड़े गए । अगर दो महीनो के अन्दर-श्रन्दर उन श्राइटमों को खतम करना है तो श्रानरेबिल मिनिस्टर इन्चार्ज से यह पूछना चाहता हं कि जो उनके पास माल पड़ा हम्रा है, उस माल का क्या होगा ? क्या गवर्नमेट सरकारी लंदर कारपोरेशन या एस टी॰सी॰ खरीदने के लिए तैयार है ? अगर खरीदने के लिए तैयार है, तो बया उनका कोई नमाइंदा या भ्रन्य लेवल की कोई कमेटी इस पर तैनात की जाएगी, जो अशिया की कीमत मकर्रर करे ?

दूसरी बात यह है कि बाहर से जो माल लाया जाता है, उस पर क्या कोई पावन्दी **होगी ? रा**जस्थान परं युव्पीव की माइड पर श्रापने माल लाने की इजाजत दी श्रौर आपके महकमें ने इन्हें फायनेन्स को कुछ

रियायतें देने के लिए कहा ग्रौर मेरा भ्रपना भ्रन्दाजा है, जो मझ तक इतला ग्राई है. उन इतलात के मताबिक ग्राप 10 करोड़ के करीब सबसिंडी देते है. कस्टम डयटी में माफी देते हैं। स्नापका डिपार्टमेंट क्या कण्मीर के लोगों को रिकमण्डेशन नहीं करता है फाइनेन्स डिपार्टमेंट को कि वहां 10 लाख तक की रिकमंडेशन हो जाय, जो मल्क के बाहर से माल लाते है, उनके लिए फाइनेन्स की श्रीर कस्टम की रियायत दी जाय जैसे राजस्थान को दी है या य०पी० में दी है या देश के अन्य प्रांतों में दी है ? यह कश्मीर के लोगो को क्यों नहीं दी जाती

ग्रापने यह फैसला किया था कि फिफ्थ प्लान में एक खरगोश फार्म कायम करेगे कश्मीर में । बजाय कश्मीर के श्रापने वह हिमाचल प्रदेश में कायम किया। इसके साथ ग्रापने फैसला किया था कि कश्मीर में एक सक्चअरी कायम करेंगे। मझे काफी सेंबच अरी फारेस्ट डिपार्टमेंट को देखने का मौका मिला, जैसे हैदराबाद की और दूसरी दर्जनों सेक्चअरी को मैने देखा । म्रब कुछ ऐसे जानवर है, जिनका ताल्लक सिर्फ कश्मीर की ब्राबोहेवा के साथ है, जिनको स्राप बाहर तापफज नहीं दे सकते। मसलन, श्राम तौर पर बाकी स्टेटस में काले रीछ मयस्सर है, लेकिन गोरे रीछ यानी रंगदार रीछ कश्मीर के ग्रंदर **ग्र**वलेबल हैं, ब्राऊन बीयर हैं । स्टेटस मे वह पैदा नहीं हो सकते, उनके बच्चे भी पैदा नहीं हो सकते । इसी तरह हभारे यहां कश्मीरी चोता दुनियां भर में मशहर है, वहां यह चीजें हैं ग्रौर कंश्मीर की टरिस्ट के लिहाज से काफी ग्रहमियत है। स्नाम खयाम के लिए स्नौर वाकफियत के लिए ग्राप वहां एक संक्चअरी कायम कर दें ग्रौर उसके साथ एक खरगोश फार्म कायम कर दें। इस सन्नत के साथ और हरफत के साथ कण्मीर के लोगों का एक तबका पलना है।

5.00 P.M.

एक लाख के करीब कारीगर है जो चमडे के कारोबार पर पलतं है। आपने इन लोगों के लिये बया मोचा है ? या तो ग्राप उन्हें मुग्नावजा दें जैसे सुनारों

को मुत्रावचा दिया । मैं मिनिस्टर साहब से गुजारिश करना चाहता हूं कि आपको वक्त निकालना चाहिये । श्रीर काश्मीर के लोगों की मुश्किलात को समझना चाहिये । भ्रापके डिपार्टमेंन्ट के लोग **अ**यूरोक्रेटिक तरीके पर इस मामले को निपटाना चाहते हैं । ब्यूरोक्नेटिक तरीके से यह मसला हल नहीं होगा। ग्राप चाहे जितनी पाबंदियां लगायें, जब श्राप उनके लिये कोई काराबार महैया नहीं करते, मसला हल नहीं होगा। उनके ऊपर कर्जें हैं। ग्रापकी टीम गई थी उनका माल देखने के लिये। स्राप की टीम का रिकार्ड मरकज के दफ्तर में हम्रा है । भ्राप क्यों नहीं उनके लिये इलाज सोचते, उनका माल खरीदते ग्रीर उस माल को एक्सपोर्ट करने की इजाजत देते ? मैं स्रापसे गुजारिश करता हूं कि श्रापको काश्मीर को बाकी स्टेट्स के लेबल पर लाना चाहिये । जैसे बाकी स्टेट्स को कस्टम ड्यूटी में रियायत दी है, वैसे ही काश्मीर की भी बाहर से माल मंगाने पर रियायत देनी चाहिये।

में स्रानरेबिल मिनिस्टर साहब को मुबारकवाद देता हूं कि वे जंगलात के जानवर की हिफाजत के लिये इस तरह का बिल लाये । मुल्क की खूबसूरती के के लिये यह कानून लाना बहुत ही जरूरी या । कई किस्म की बीमारियां होती हैं जिनका जानवरों के रहने से इलाज हो सकता है । नैचर ने कई ऐसी चीजें पंदा की हैं, नैचर की चीजों को बनाये रखना हमारा फर्ज बन जाता है । इन्हीं श्रल्फाज के साथ में इस बिल की पुरजोर ताईद करता हूं ।

[شوى غلام رسول كلا وونامزد": جناب وائس چيرمين ماچب - جهان تک جاکلات کے جانوروں کے متعلق بل کا سوال ہے میں اس کی تائید کوتا هن - میں دو تین الفاط میں أنريبل منستر انجارج سے پوچهاا چاهتا هون - که سلم ۱۹۷۱ مین جب اس قانون کو کاگو کیا گیا تو اس میں باضابطہ جو اس کاروبار کے ساته تعلق رکھٹے ھیں لوگ - ان سے اعداد و شمار لئے گئے۔ کم ان کے ياس خام مال كتنا يوا هوا هـ- كشمير کے بیورپاریوں کے پاس سے بھی نام مال کے رعداد وشمار لئے گئے۔ انہوں نے آب تک کچھ حصہ اس میں سے بہاھر بھم دیا۔ اور باتی ان کے پاس پہرے گئے۔ اگر دو مہینوں کے اندر اندر ان أنتمون كو ختم كرتا هـ- تو آنريل منستر انچاء سے يه پوچهنا چاهتا هوں - که جو انکے پاس مال پوا هوا هے- اس مال کا کیا هواا -کیا گررنمنت سرکاری لیدر کایرریشون یا ایس - تی - سی - سی - خریدنے کے لئے تیار ہے۔ اگر خریدنے کے لئے تيبار هے- تو كها إن كا كوئي نمائنده یا انبه لیول کی کوئی کبیتی اس

[شری فلام رسول کار] پر تعنات کی جائیگی - جو اشیا^ا کی قیمت مقر کرے۔

The Wild Life

(Protection)

دوسری بات یہ کہ باہر سے جو مال لایا جاتا ہے۔ اس یر کیا کرئے یابندی هوکی - راجستهان یو بو- یی-کی سائد پر آپ نے مال لانے کی اجازت دی۔ اور آپ کے مصکمے نے أنهیں فائنینس کو کچھ رمایتیں دینے کے لئے کہا اور میرا اینا اندازہ تک اطلام آئی ہے۔ ان اطلاعات کے معابق آب دس کروز کے۔ قریب سبسیدی دیتے هیں۔ کستم آبودی میں معانی دینے هیں۔ آپ کا ذیبارتمنت کیا کشمیر کے لوگوں کو ريكمنديش نهيى كرتا - فائينينس تهیارتمنت کو که وهان ۱۰ لاکه کی ریککالحدیشن هو جائے۔ جو ملک کے باهر سے مال لاتے هیں - ان کے لئے فائهلیلس کی اور کستم کی رهایت دی جائے- جیسے واجستھان کو دور ھے یہا ہو۔پی۔ میں دبی ھے۔یہا: دیش کے انہم پرانتوں میں دی ھے۔ یا کھمیر کے لوگوں کو کیوں نہیریے جاتی ہے۔ آب نے یہ فیصلہ کیا تھا کہ افغتھ يلان مهن ايك خركوهي فارم قالم کرینگے۔ کشمیر میں - بجائے کشمیر کے آپ نے وہ سہاچل پردیس میں قائم کیا - اس کے ساتھ آپ نے فیصلہ کیا تها که کشمیرمین ایک سینکچوری تہائم کرینگے۔ مجھے کاتی سینکھوری فوریست دیپارتمنت کو دیکھنے کا موقع ملا- جيسے حيدرآباد کي اور دوسری درجنوں سینکھوری کو میں نے ديكها - اب كتجه ايسي جانور هير -جن کا تعلق صرف کشمیر کی آبو هوا کے ساتھ ھے۔ چلکو آپ باھر تحلظ نہیں دے سکتے۔ مثلا عام طور یو بائی استیتس میں کالے ریچہ میسر ههن - ليکن گورے ريچه يعلىو رنگدار ربیچه کشمیر کے اندر ایلیمل براون بير هين - باقي استيتس ميں وہ پيدا نہيں هوسكتے-انکے بحجے بھی پیدا نہیں ہو سکتے۔ اس طرح همارے یہاں کشمیری چیتا دنیا بهر میں مشہور ہے۔ عام یہ چیزیں هیں اور کشمیر کی تورست کے لحماظ سے کانی اهمیت هے -

حامئے -

آپ کیوں نہیں انگے لئے علج سوچئے۔
انکا مال خریدنے اور اس مال کو
آیکسپورٹ کرنے کی اجازت دیجئے ۔
میں آپ سے گزارش کرتیا ھوں کہ
آپکو کشبیر کر بائی اسٹیشن کے
لیول پر لانا چا نئے ۔ جیسے باقی
اسٹیشن کو کسٹم تیوٹی میں رعایت
دی ھے ۔ ویسے ھی کشمیر کو بھی

باهر سے مال منکانے پر ریاعت دیئی

میں آنریبل منسلار صاحب
کو میارکیات دیتا ہوں - که وہ
جنگلات کے جانرروں کی حفاظت کیلئے
اس طرح کا بل لائے - ملک کی
خوبصورتی کیلئے یه قانری لانا بہت
فروری تیا - کئی قسم کی بھاریاں
ھرتی ہیں جلکا جانوروں کے رہائے سے
علاج ہو سکتا ہے - نیچر نے کئی
ایسی چیزیں پیدا کیں ہیں نیچر کی چیزوں کو بنائے رکھاا
بیچر کی چیزوں کو بنائے رکھاا
بیمارا فرض بی جاتا ہے - انہی
برزور تائید کرتا ہوں -]

(Protection)
خیام کی واقفیت کے لئے آب وہاں
ایک سینکچرری قائم کردیں۔ اور اس
کے ساتھ ایک خرکوش فارم قائم کردیں۔
اس صفعت و حرفت کے ساتھ کشمیر
کے لواوں کا ایک طبقہ پلتا ہے۔

The Wild Life

ایک لاکه کاریکر ههن جو چنوہ کے کاروبار پر بلتے ہیں ۔ آپ نے اسم لوگوں کیلئے کیا سوچا ہے ۔ یا تو آپ انہیں معارفه دیں - جیسے سفارون کو دیا - مهن منستر ساهب سے گزارش کرنا جامتا ھوں ۔ کم أيكو وقت نكاللا جاهلي كه اور كشمهو کے لوگوں کی مشکلات کو سیجھلات جاهلے - آدیے تعیارلمنت کے لوگ پهوروکریتک طریقه پر اس معامله کو بیٹانا چاہتے ہیں۔ بھورو کریٹک۔۔۔ طريقة سے يه مسئلة حل نههن هوا۔ آپ چاھے جتنی پاہندیاں لکائیں -جب تک آپ انکه لگه کوئی کاروہار مهیا نہیں کرتے - مسئله حل نههن هوكا - أنكم أوير توضم هين - آيکي ٿهم کڏي تهي - انکه سال دیکھنے کیلئے - آپکی ڈیم کا رکارہ موکز کے دفعر میں ہوا ہوا ہے۔

SHRI PUTTAPAGA RADHAKRI-SHNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I stood up to support the Wild Life (Protection) ment Bill, 1986.

I think, no one in this august House will oppose this. But I want to enligten on one or two points. At the outset, after the completion of years of the enforcement of the Constitution, we have been follow the directive envisaged in the Directive Principles of State in the Constitution. The first Act was passed in 1972, that is, the principal Act Today we are discussing amendment to an Act which was enacted in 1972. After implementation or non-implementation of this Act for 14 years we are discussing an amendment to the principal Act, alleging that there is a loophole in the prinkeipal Act and they want to cover it. Sir, as a matter of fact, a simple enactment of the legislation will not do. but its enforcement is required and implementation will after a proper deliver the goods. Here, Sir, generally what happens is that whenever a law, is passed, an enactment legislated the offenders will search the loopholes and the forcement machinery will also loopholes and the will mearch for the offence. The same abet thing is happening here. The Act was passed in 1972 and there was a loophole in that and therefore the offenders escape, and we have now come up to cover that loophole in this way. Anyhow, it is a very good thing that the Minister has come with this new legislation which has been welcomed by all sections of this august House. So I support this.

Sir, the Minister has spoken that National Parks, National Sanctuaries, etc. are being encouraged. No doubt. they are required. Every Member has been talking about it. It is required to be preserved for wild life But at the same time we have to consider its side-effects also. When we take a drug, it definitely has some *ide-effects. In the same way, here also, recently I have come some Press reports. In Assam. the elephants are over-populated and they are harming the farmers and local people. In the same way, there is a tiger project in my own district. Mahboobnagar, in Andhra Pradesh. in Munnanur range of forests. neither fenced nor is there any protection to human life there. That is why, the tigers are coming and there is loss of human beings and some pet animals also. I mean to say that for protecting and preserving wild life, we are endangering the security of human beings. That has to be considered by the hon. Minister.

Amendment Bill.

1986

Since it is inter-linned with wild life I would like to point out about afforestation and the policy of Central Government about afforestation When ever a file comes to the Minister, viz., Mr. Z. R. Ansari or some other Minister, if it is for afforestation or preservation of forests, it is always okayed. Whenever there is a suggestion for deforestation, it is said that it against the policy of the Government, In such cases, they must go by merit particularly when a project is involved. It is a problem in our State. There are a number of projects clearance from the Central Government because they go through Wherever it benefits forests. and the people of the population State they must be a little bit liberal for deforestation also, especially when substantial land is given in lieu deforestation. So, they must be liberal in there policy. They must not be conservative In respect of conservation of forests, they should not be so conservative in regard to conser-We are encouraging vation. $forestr_{V}$ When social forestry. being encouraged, you can be liberal be conservation. In respect of conserforests which will benefit the people in respect of projects and some other schemes. So, I request the hon. Minister to consider and make it a State It is a local matter. subject. State will judge properly whether a

particular area has to be deforested or reserved for forests. The State will be in a better position to make a selection in regard to this aforestation policy. On this occasion, I will request the hon. Minister to consider it and take a decision on their aforestation policy. They should delegate powers to the State Governments to go in for conservation of forests or deforestation. (Interruption) you mean to say that the State Governments are irresponsible? They are equally responsible. They know the need of their people. It is not only the Central Government which has got wisdom. The States will be able to judge properly.

श्री प्यारेलाल खंडेलदाल : उपसभा-ध्यक्ष महोदय, वन्य जीव (संरक्षण) संस्रोधन विधेयक, 1986 का समर्थन करने के लिये खडा हुन्ना हूं। 1972 के मूल कानून में संशोधन करने के लिये यह विधेयक ले कर सरकार न्नायी है। सरकार ने 14 वर्ष तक वन्य जीवों की रक्षा के लिये जितनी गंभीरता से बिचार करना चाहिये था उतना नहीं किया। नेकिन मुझे खुशी है कि 14 वर्ष के बाद ही क्यों न हो, सरकार इस कानून को के कर सदन के सम्मुख प्रस्तुत हुई है।

माननीय मंत्री जी ने ठीक ही किया कहा है कि अवैध शिकार और वन्य जीवों के, वस्तुओं के अवैध शिकार और वन्य जीवों के, वस्तुओं के अवैध व्यापार के लिये, धन कमाने के लालच के कारण बहुत प्रकार के जंगल के जीवों की जातियां नष्ट होती जा रही हैं और लोग उन का अवैध शिकार करते हैं और ओ अवैध रूप से धन कमाते हैं उस के परिणामस्वरूप कई प्रकार के जगली जीवों की जातियां समाप्त होती जा रही हैं और इस लिये इस विधेयक का मैं स्वागत करता हूं। लेकिन इस के साथ साथ में दो तीन बातें मंत्री जी के ध्यान में लाना चाहता हूं।

सरकार ने कई जगह राष्ट्रीय उद्यान, स्रेंक्चुयरीज या संरक्षित वन, रिजर्व फोरेस्ट बनाये हैं। उसकी जरूरत भी है

व्यवस्था के का रण परंतु उनकी उन स्थानों में रहने वाले किसानों ग्रीर मजदूरों के सामने जो कठिनाइयां उपस्थित होती हैं, उनका निदान करने के लिए भी सरकार को व्यवस्था करनी चाहिए । जहां पर जंगली पशुग्रों को पाला जाता है, स्रक्षित रखा जाता है, शिकार पर प्रतिबंध लगाने से धीरे-धीरे उनकी संख्या बढ़ रही है ग्रौर प्रकृति के संतुलन के लिए यह जरूरी भी है, परन्तु बहां पर जो किसान रहते हैं, उनकी खड़ी फसल को नुकसान होता है, (जंगली सुग्रर या हिरण फसल को खा जाते है)। उसके लिए सरकार क्या व्यवस्था कर रही हैं?

दूसरी बात यह है कि जो जंगली शेर् हैं, भालू हैं, वे किसानों पर हमला करते हैं। अभो कुछ दिन पहले प्रधान मंत्री जी का दौरा हुन्ना या मध्य प्रदेश के श्रादिवासी क्षेत्रों में, में भी वहां गया था शहडौल जिले के बांधवगढ़ नेशनज पार्क में । उसके बाद वहां के श्रादि-वासियों ने मझे जो कठिनाइयां बताई मैंने उनके बारे में प्रधान मंत्री जी को लिखा है । वहां पर जंगली जानवरों को रोकने के लिए कोई व्यवस्था नहीं है। वे किसानों की खड़ी फसलों को नुकसान पहुंचाते हैं। भालू द्वारा घायन एक व्यक्ति को भी मैंने देखा । सबसे बड़ी कठिनाई यह है कि न वहां पर कोई दवा का इंतजाम है, नहीं कोई डाक्टर वहा पर है। बांघवगढ़ से रीवा कोई सौ मील पड़ता है। वहां भी कोई डाक्टरी सहायता नहीं मिल पाती है। इसलिए जब सरकार जंगली पशुग्रों की सूरक्षा की बात करती है तो हमको उनके लिए भी इंतजाम करना चाहिए।

इसके साथ ही में यह भी कहना चाहता हूं कि जंगली पणुश्रों की वस्तुश्रों का श्रवेध व्यापार लोग करते हैं किन्तु बड़े लोग तो कानून से बच जाते हैं, छोटे लोग पकड़े जाते हैं। सरकार को यह देखना चाहिए कि कानून से कोई न वच सके श्रौर वह सबके ऊपर समान रूप से लागू होना चाहिए।

एक बात मैं ग्रौर कहना चाहता हूं कि हिन्दुस्तान एक दृषि प्रधान देश है

[श्री प्यारेलाल खडेलवाल]

किन्तु हमारे यहा धीरे-धीरे बैलों ग्रौर गायों की ग्रवैध रूप से हत्या हो रही है। गोमांस बाहर भेजा जाता है। ग्राज किसानों को ग्रपनी खेती के लिए बैलों की जरूरत है ग्रौर दूध के लिए गाय की जरूरत है पर दोनों चीजें खत्म होती जा रही हैं। मैं सरकार से निवेदन करूंगा कि इस संबंध में गंभीरता से वह विचार करे गौर गो-वंश हत्या रोकने के लिए कानून बनाये।

इन शब्दों के साथ मैं भ्रपनी बा**त** समाप्त करता हूं।

श्री सुशील चन्द मोहन्ता (हरियाणा): श्रीमन्, मैं सरकार को बधाई देता ह क्रि वह यह ग्रमेंडिंग बिल लाई है बेकिन मैं समझता हूं कि इस ऐक्ट के मातहत व्यवस्था ऐसी नहीं हैं जिससे जो बोग इस विधेयन की ग्रवहेलना करते 🕏, उसको रोका जा सके, पकडा जा सके भौर उनको माकुल सजा दी जा सिके । **याज** तक कोई काम किया है इस डिपार्ट-मेंट ने। इस ऐक्ट के नीचे जिससे कि लोगों 🕏 लिए यह सबक बन सके । हिन्दस्तान में जिन जानवरों की माहिस्ता-म्राहिस्ता बस्न खत्म होती जा रही है, उनकी सुरक्षा, उनको पनपाने ताकि इकालाजिकल बैर्नेस डिस्टर्ब न हो, इसके लिए उपाय करने निहायत जरूरी है । इस विधेयक **का मकसद ऐसा है जिसकी हम तारीफ कर**ते हैं। लेकिन इसके साथ ही ऐसी **पशी**नरी का भ्रायोजन होना चाहिए जो इसको पूरी तरह से लागू कर सकें व जो बकसद इस बिल का है वह पूरा हो सके। सबसे पहली बात मैं श्राप से धर्ज करूंगा इसका शेड्यूल ग्रगर ग्राप देखेंगे, भेड्यून 1, 2, 3, 4, ग्रीर 5 से तो ग्राप को हैरानी होमी। ये सारे शेडयल कुछ ऐसे लिखे हुए हैं कि एक ग्राम ग्रादमी समझ नहीं सकता है कि किस शेड्यूल के अन्दर कौन जानवर आयेगा । मंत्री महोदय ग्राप ही बता दीजिए कि शेडयुल एक में पहला नाम क्या ग्राता है, इसका वया मतलब है, दूसरे शेड्यूल में क्या है, तीसरे शेड्यूल में क्या है, चौथे शेड्यल में क्या है ? मैं समझता अगपको ी इसकी जानकारी नहीं होगी। इन नामों के लिए भ्रगर यहां पर बैक्ट्स में जहां पर लेटिन में या फैंच में या शायद हिन्नू भाषा मे नाम लिखे हुए ह हिंदी में भी लिखे होते तो मैं समझता हूं बहुत उपयोगी होता । ये शेडयुल जो स्रापने दिये हैं इन शेड्यूल को पढ़ कर समझ कुछ न श्राए तो भेरा कहने का मतलब है कि इन शेंड्यूलों को देने से फायदा क्या है। इससे हमें कोई लक्ष्य प्राप्त नहीं हो सकता क्योंकि कोई समझ हो नहीं सकता कि इसके अन्दर कौन सा जानवर है, कौन सा नहीं है। कम से कम ब्रैक्ट्स के अन्दर अगर आप ठीक समझे तो हिन्दी में नाम लिखकर एक अमेंडमेंट जरूर ले ग्राइए। ग्रगर हिन्दी में बैक्टन के अन्दर नाम दिया जायेगा तो हर ग्रादमी ग्रासानी से उसे समझ 🍍 सकेगा । जब तक इसको समझ नहीं सकेगा तब तक इसका पालन कसे करेगा। मैं फिर इस बिल का समर्थन करता हं ग्रौर उम्मीद करता हं कि इसका इम्पलीमेंटेशन भ्रच्छे ढंग से ग्राप करेंगे, सुदृढ़ ढंग से करेंगे ग्रीर जो एमीमल कम होते जा रहे हैं इसमें सुधार होगा भौर हमारे इकोलोजी का बैलेंस कायम रह सकेगा। इसी के साथ मैं इस बिल का समर्थन करता हं।

SHRI DHARAM CHANDER PRA-SHANT (Jammu and Kashmir): rise in support of this amending Bill which is very important in the sense that it puts curb on the sale of wild animals by poachers and smugglers in a clandestine manner. The number of wild animals, particularly in mountains is decreasing because of hunters who go there with their guns, whether licensed or unlicensed, and they kill the animals and sell their to the smugglers who take the skins and other derivatives to other parts of the country. In our State, Kishtwar is very famous for wild life. It is now becoming rare in that area. There is the musk deer and also the red-deer which are very important wild life animals. People have not heard of the red-deer because these are found at an altitude of 12000 ft. And these are now becoming rare because hunters have killed these animals for lure of money. Similarly, in Banihal area of

Jammu, there are musk deer which yield musk which sells in Arabian countries at a high cost. There are now only 200 or 300 musk deer left. Previously, their number used to be 500 to 600 or 800. I request the hon. Minister to establish a musk farm in Banihal to protect their life and to increase their number because musk is very rare and it is sold in foreign countries and there is great demand for it. Hunters kill musk deer just for the sake of 40,000 50,000 rupees whereas the musk deer yields musk in its lifetime Rs. 8 lakhs. And in the countries where the laws are not so effective, the poachers take these animals and sell them there. These poachers pecome affluent people. In India, in our country the Government have established sanctuaries for animals and birds. Therefore, to some extent, there is protection. But in the mountains, there is no protection. The hunters go to the mountains and kill the wild animals and birds.

The Wild Life

(Protection)

The last point which I would like to mention is, in Jammu and Kashmir, there is a Wild Life Act. But this law is not effective. If smugglers and poachers bring the skins of wild animals and birds from other areas and sell the same in the State, there is no punishment for them, there is effective punishment for them. would request the hon. Minister to write to the State Government enact a law on the pattern of Central law or make the law applicable to that State. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAMAKRISHNAN): Now, the Minister, Shri Z. R. Ansari, will reply to the debate.

SHRI Z. R. ANSARI: Sir, I am thankful to the hon. Members giving unanimous support to the Bill. Sir, I have already said that this Bill has got a very limited scope. As far the suggestion for bringing forward comprehensive amendments is

cerned, these are being finalised and we will come before this House, at a future date with these amendments. Sir, it was provided in the 1972 Act that traders in wild life and wild life derivatives can declare their stock and after declaring their stock can carry on their business. Now, what is happening is that the declared stock never exhausts and this is being used as a cover for indulging in clandestine trading. It is to deal with this that this Bill has been brought before House. Sir, there was a time when people went for shikars and games, not for any profiteering purpose or for carrying on any business. It is because of this illicit trading, which I mentioned, that poaching is being carried on and this is resulting in a situation where there is the danger of extinction of many species of wild life. That is why, we have brought forward this Bill.

Amendment Bill,

1986

Now I will deal with some points made by hon. Members. Hon. Member, Shri Kar, is not here. He was worried about the Jammu and Kashmir artisans. Jammu and Kashmir has got its own Act. The State is not covered by this Act. We have Jammu course, requested the and Kashmir Government in regard to the extention of application this Act to that State. awaiting their reaction. Certain subsidy is being provided to the Jammu and Kashmir artisans but that is not within our jurisdiction. It is for the other Ministries to take care of, but in Jammu and Kashmir also the fur dealers, who had declared their stock after the passage of that Act in 1972, are even now having that stock tact, it is never exhausted and they are carrying on the business. This amendment is only to curb activities and also to take care of wild animals like elephants. Actually, the population of elephants is not reasing, it is rather increasing, the population of tuskers is coming down which shows that the tuskers are being killed to take out ivory from them. The dealers are provided the facility to carry on the business.

In the cover of the imported ivory they are mixing Indian ivory although the export of Indian ivory is banned. Therefore, we have not banned the carving and other activities of those artisans provided they get that ivory imported from other countries and export those ivory articles to other countries. But they have to take some licence so that they may not carry on with the business on the basis of our Indian ivory and our tusker population also may not come at the point of extinction.

² One hon, Member spoke of section 43 of the Act. We have not touched section 43 in this Bill. Section 43 talks of the persons who own things privately, who are not dealers. We are just curbing the activities of the dealers through this Bill. Any person having one or two articles for his own private use, he can have them, he can sell them to the other person but not as a dealer. So, we are just curbing the activities of the dealers.

SHRI M. A. BABY (Kerala): What about privately-owned tuskers?

SHRI Z. R. ANSARI: They can sell their ivory to other persons, they can own them also, there is nothing wrong in that.

The Viice-Chairman [Dr. Shrimati Sarojini Mahishi in the Chair].

Madam some questions were raised about forest conservation. This august House is fully aware that till 1980, Conservation this **Forest** when Act was not in force, 4.5 milland hectares of forest. lion diverted to non-forest use was years' time. That within thirty comes to 1 lakh 50 thousand hectares per year. This was the rate. After 1980 when this Forest Conservation Act was passed, this rate has come down much and has helped in the process of conservation of forests.

A point has been made about the time limit of two months Time limit of two months is, because we are go-

ing to completely ban the trade in certain species of wild life and its derivatives and these two months are given to declare their stocks and to dispose of that stock within these two months. For that purpose, this time of two months is quite sufficient. If we give more time there is another risk that during that period of or a year there will be 6 months more poaching just to make a quick buck. Therefore, we just want to limit this time to two months only and not more. After two months. there will be complete ban on that trade and only the Central Government agencies like HHAC or Bharat Leather Corporation, shall be permitted to acquire those things from these dealers and sell them in the foreign market. This is the provision.

Amendment Bill,

1986

The Indian Board of Wild Life has appointed a Sub-Committee to consider the changes to the Schedules because that is the only appropriate technical body which is competent to suggest those changes. That Sub-Committee will submit its recommendations to the Indian Board of Wild Life and that Board will suggest to the Government and the suggestions/recommendations of that body will be considered by the Government. I think I have covered all the points.

As regards the proposal Mr. Ramakrishnan for referring this Bill to the Select Committee, I think, Madam, we have wasted lot of time since 1980. These are the two protection Bills on which the two Houses have unanimous opinion. One has already been passed by this august House and it was unanimously passed in the Lok Sabha also. A unanimous opinion of this House is there to pass this Bill also. Fortunately, these two Protection Bills would not consume much of our time. Another Protection Bill which was discussed a few days earlier wasted a lot of time on a very very insignificant matter and, therefore, we do not want to take that risk wasting that much of time

on these important affairs and give much time to those miscreants to take advantage of this time and carry on their clandestine business and spoil the wild life.

श्री सुशील चन्द मोहन्ता: शिड्यूल में जो नाम लिखे गये हैं ये तो समझ में ही नहीं श्राते हैं।

SHRI Z. R. ANSARI: We are taking steps to put those names in the Hindi language...(Interruptions)....

SHRI PUTTAPAGA RADHA-KRISHNA: Madam, just one minute. A total ban is being imposed on the trading of wild animals or articles and derivatives thereof by this amandment. If an animal dies in the forest or it is killed by some other animal, what is the arrangement made in the Statute to make the best use of the valuable parts of that animal?

SHRI Z. R. ANSARI: It is for this purpose that the Government of India undertakings have been exempted and they can carry on business in such articles which are found there if they come through proper channel.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: Now there is an amendment by Mr. Ramakrishnan, Mr. Ramakrishnan, are you pressing it?

SHRI R. RAMAKRISHNAN:
Madam, though I welcome this Bill,
to enable fuller discussion and comprehensive review of the legislation
there, I am pressing this amendment
in principle.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI; I shall now put Mr. Ramakrishnan's amendment to vote. The question is:

"That the Bill further to amend the Wild Life (Protection) Act, 1972, be referred to Select Committee of the Rajya Sabha consisting of the following members, namely:—

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- 1. Shri K. Mohanan
- 2. Shri R. Mohanarangam
- 3. Shri P. Babul Reddy
- 4. Shrimati Renuka Chowdhury
- 5. Shri Chitta Basu
- 6. Shri Sankar Prasad Mitra
- 7. Shri Ghulam Rasool Matto
- 8. Shri Jaswant Singh
- 9. Shrimati Amarjit Kaur
- 10. Shri Ramchandra Bharadwaj
- 11. Shri M. Kalyanasundaram
- 12. Shri S. W. Dhabe
- 13. Shri V. Gopalsamy
- 14. Shri B. V. Abdulla Koya
- 15. Shri R. Ramakrishnan

With instructions to report by the end of the next Session"

The motion was negatived.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: I shall now put the motion moved by the Minister, Shri Z. R. Ansari, to vote. The question is:

"That the Bill further to amend the Wild Life (Protection) Act, 1972, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Z. R. ANSARI: Madam, I move:

That the Bill be passed.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: Now we shall take up the Incometax (Amendment) Bill, 1986.

(Uttar Pra-SHRI P. N. SUKUL desh): Madam, just a minute. This morning, Mr. Gurudas Das Gupta, Hon. Member of this House, made a mention of a case in which he criticized and condemned the conduct of the State Finance Minister. The case pertained to the Union Bank of India and some officers belonging to Union Bank of India. Since Minister was not present at that time he could not reply. But he is here just now and I would request him, through you, to enlighten the House as to the actual facts of the case and also to explain his condult, if possible. Thank you.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: I do not know whether the Minister has looked into it.

SHRI K. MOHANAN (Kerala): Madam, Mr. Gurudas Das Gupta had not mentioned any names. I do not know if Mr. Poojari is the man to whom he referred. If it is so it is good to get an explanation from the Minister.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: You have brought it to the notice of the Minister. That is all. We shall now proceed to the next item.

THE INCOME-TAX (AMENDMENT BILL, 1986

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): Madam, I beg to move:

"That the Bill further to amend the Income-tax Act, 1961, as passed by the Lok Sabha, be taken into consideration."

This short Bill has been introduced primarily in persuance of the announcement made in the Budget speech this year as also the Finance Minister's speech in the Lok Sabha on the 24th April, 1986 while moving the Government amendments to the Finance Bill. 1986. In the Budget speech a proposal to provide relief to selfemployed persons or salary-earners in respect of medical expenses curred by them had been announced. To implement this, it is proposed to insert a new section in the Incometax Act providing for a deduction up to Rs. 3,000 in a year in aggregate, in respect of any sum paid as premium by an individual for insurance of his own health or health of his or her spouse or dependent parents and children. The benefit is provided also to ! a Hindu Undivided Family and association of persons or body individuals consisting of, in either case, only husband and wife governed by the system of community of property in force in the Union Territories of Dadra and Nagar Haveli and Goa, Daman and Diu in respect of mium paid for insurance on health of any member of such family. Similarly, by introducing a new section in the Income-tax Act a deduction shall also be allowed to an employer in respect of premia paid cheque for insurance on the health of the employees in accordance with an approved scheme.

As per the provisions of the Incometax Act, deduction is allowed to a scheduled or a non-scheduled bank to the extent of 10 per cent of the pre-tax profit in respect of provision made by it for bad and doubtful debts or of an amount not exceeding 2 per cent of the aggregate average advances made by the rural branches, whichever is higher. It is proposed to amend the relevant section so that a deduction is allowed to all banks of an amount not exceeding 2 per cent aggregate average advances made by the rural branches together with a deduction of provisions for bad debts limited to 5 per cent of the